

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
CHANDIGARH**

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REGIONAL BENCH – COURT NO. 1

**Customs Miscellaneous Application No.60131 of 2023  
In  
Customs Appeal No.320 Of 2006**

[Arising out of Order-in-Original No.22-CUS-2005 dated 22.06.2005 passed by the Commissioner of Customs, Amritsar]

**The Commissioner of Customs, Amritsar : Appellant (s)**  
Preventive Customs House,  
Amritsar, Punjab-143001

Vs

**M/s Golden Tools International : Respondent (s)**  
D-142, Focal Point Extension,  
Jalandhar, Punjab-144004

APPEARANCE:

Shri Pawan Kumar, Authorised Representative for the Appellant  
None for the Respondent

**CORAM :**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No.60217/2023**

Date of Hearing:24.07.2023

Date of Decision:24.07.2023

***As Per Bench***

None for the respondent. Revenue has filed this miscellaneous application seeking withdrawal of the appeal on monetary grounds.

2. Learned AR for the Department submits that the amount involved in the present appeal is Rs.2,79,436/- which is less than the monetary limit as per the instructions issued by the CBIC under F.No.390/Misc/116/2017-JC dated 22.08.2019.

32. In view of this, the appeal is dismissed under Litigation Policy.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

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